

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-516**  
CP-50/66/ND/2020

**IN THE MATTER OF:**

Sanskar Medica India Limited

....Applicant

**Vs.**

ROC, (NCT of Delhi & Haryana)

.....Respondent

**SECTION**

U/s 66(1)(b)(ii)

Order delivered on 24.11.2022

**CORAM:**

**JUSTICE TELAPROLU RAJANI,**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

For the RD : Ms. Shankari Mishra, Adv.

**ORDER**

None appeared on behalf of the Appellant in spite of notice. Even on the last date of hearing none appeared on behalf of the Appellant. In the order passed on 04.11.2022 and it has been specifically noted that if the Appellant fails to appear then the matter will be dismissed. Court Officer had also send e-notice to the Appellant for their appearance. Since, none appeared on behalf of the Appellant today, the matter is **dismissed for non prosecution**. The paper book and the folders may be consigned to record room.

-sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (T)**

Amit Tiwari

-sd-

**(JUSTICE TELAPROLU RAJANI)**  
**MEMBER (J)**